

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 102
(IB)-922(PB)/2018

IN THE MATTER OF:

State Bank of India ... Applicant/Petitioner
Vs
M/s. Advance Sufactanta India Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 15.10.2020

Coram:

SHRI B.S.V. PRAKASH,
HON'BLE ACTG. PRESIDENT

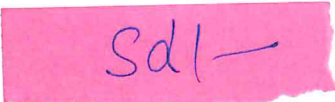
SHRI HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

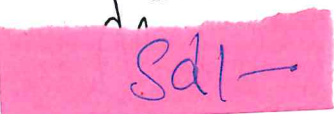
PRESENTS:

For the Applicant : Mr. Kanishk Rana,
Ms. Anju Bhushan, Advs. for Liquidator

ORDER

Owing to paucity of time, the matter is posted on
12.11.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

Deepak Kumar
15.10.2020